

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT – 2**

**SPECIAL BENCH**

ITEM No301  
CP(CAA)/39(AHM)2021  
in  
CA(CAA)80 of 2020  
With  
ITEM No 302- COMP. App/33 of 2021

**Proceedings under Section 230-232 Co.Act, 2013**

**IN THE MATTER OF:**

Arcelor Mittal India Pvt Ltd  
AM Associates India Pvt Ltd  
Arcelor Mittal Nippon Steel India Ltd

.....Applicant

.....Respondent

**Order delivered on ..12/09/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Mr. Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Saurabh Soparkar, Sr. Adv,  
For the Respondent No.1 : Mr. Arun Kathpalia, Sr. Adv. a.w Mr. Ashim Sood, Adv.  
Mr. Nachiket Dave & Mr. Senu Nizar,Advocates.  
For the Respondent No.2 : Dr. Abhishek Singhvi Sr. Adv. with Mr. Navin Pahwa, Sr. Adv.  
: Mr. Mihir Thakore & Mr. Nirag Pathak, Adv.  
For the RD : Mr. Shiv Pal Singh, Assistant Director

**ORDER**

**Comp. App/33 of 2021**

Learned Sr. Counsel Mr. Soparkar for the applicant states that they have filed a withdrawal application, though it is an affidavit filed by the applicant seeking unconditionally and irrevocably withdrawal of the Company Application 33 (AHM) 2021.

Learned Sr. Counsel Dr. Singhvi for the petitioner company states that the parties have amicably settled the matter and supports withdrawal in the interest of all, for an expeditious admission of petition seeking approval of the Scheme. Prayer (A) as mentioned in this application / affidavit of the applicant herein is granted, thereby Company Application 33 (AHM) 2021 is allowed to be withdrawn.

Application stands withdrawn and disposed of accordingly.

**CP (CAA) 39 of 2021**

**In**

**CA (CAA) 80 of 2020**

The Company Application 33 (AHM) 2021 is withdrawn and disposed of today, which was an objection to admission of second motion petition.

Second motion petition filed under Section 230-232 of the Companies Act.

The Petitioners served Notice(s) to Statutory Authorities and also filed affidavit evidencing service to concerned Authorities.

The petition is admitted.

The Petitioners shall advertise Notice of hearing of this petition in "Times of India" all India Editions in English and Gujarati translation thereof in "Sandesh" Gujarat Edition in vernacular language not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

The Petitioners shall issue notice(s) to following, informing the date of hearing:

1. **Regional Director and the Registrar of Companies** both situated at RoC Bhavan, Opp. Rupal Park Society, Behind Ankur Bus Stop, Naranapura, Ahmedabad (380013).
2. **The Official Liquidator** situated at 3rd Floor, Corporate Bhawan, B/H Zydus Hospital, Thaltej, Ahmedabad-380059 Gujarat.
3. **The Income Tax Department** at respective ward office with details of PAN of all Petitioners Companies and also Office of Principal Chief Commissioner Income Tax, at their present address.

List for hearing on 13.10.2022.

-sd-

**KAUSHALENDRA KUMAR SINGH  
MEMBER (TECHNICAL)**

-sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**